



BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ



BETWEEN

MAHENDRA PRAKASH SOREN

..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

INDEX

Sl.No.	Particulars	Annexures	Pages No.
1.	Counter Affidavit on behalf of the respondent no. 11		1-10
2.	Photocopy of the Certificate of Consent to Establish (CTE)	"R-1"	11-14
3.	Photocopy of the Certificate of Consent to Operate (CTO)	"R-2"	15-20
4.	Photocopy of the Certificate of Environment Clearance (EC)	"R-3"	21-36
5.	Photocopy of the letter dated 02.05.2022	"R-4"	37
6.	Photocopy of the Check Slip dated 02.05.2022	"R-5"	38-43
7.	Photocopy of the aforesaid report dated 10.02.2022	"R-6"	44.
9.	Photocopies of the aforesaid	"R-7"	45-46

✱

	Certificate of Dealer Registration and License		
10.	Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station	"R-8"	47-53

Dipankar Thakur

DIPANKAR THAKUR

Advocate

Enrollment No. - F/1809/2023...

Mob. No. ...9434214268

Email :- dipak.1989.thakur@gmail.com

2

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**

BETWEEN

MAHENDRA PRAKASH SOREN



STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

**Counter Affidavit on behalf of the respondent No. 11 to the Original
Application filed by the petitioner.**

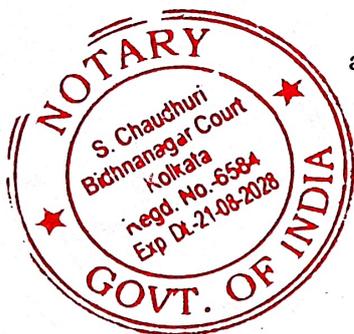
I, Abdul Gaffar, son of Late Haji Hasimuddin Shekh, aged about 54 years, by faith - Muslim, by occupation - Business, residing at Village: Narittampur, P. S. and District: Pakur, Jharkhand, Pin Code: 816107, do hereby solemnly affirm and say as follows:

1. That I am one of the partners of the Stone Crusher unit namely M/S New Four Star Stone Works, i.e. respondent no. 11 herein and I am also well acquainted with the facts and circumstances of the instant case. I am duly authorized and competent to make sign and affirm this affidavit for and/or on behalf of the Respondent no. 11 herein.
2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as

✕

the "said application") was served upon me on 28.1.22..... I have perused the said application and have understood the purported, contents and/or tenor thereof.

3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:

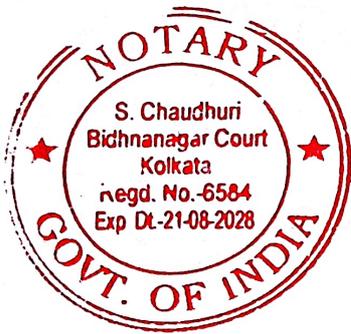


- a) The unit of the respondent no. 11 has been operating for the production of Stone Chips and Stone Dust. The unit has also a Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 11 by reason of its activities could contribute to any form of environmental damage.
- b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-12624144/2022/157 dated 28.03.2022 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".

X

- c) Certificate of Consent to Operate (CTO) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTO-21896580/2025/1135 dated 19.05.2025 and the same will be valid up to 31.05.2027. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) Certificate of Environment Clearance (EC) being EC Identification No. EC/SE/IA/2022/21 dated 27.11.2021 was issued by the Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand for operation Stone Mines in the name of the Respondent no. 11. Photocopy of the aforesaid Certificate of Environment Clearance (EC) is annexed hereto and marked as "Annexure R-3". It is pertinent to mention that the blasting time in the said Stone Mines is 12 pm to 1 pm per day.
- e) The Circle Officer, Hiranpur, by way of a Memo Being No. 237... dated 02.05.2022, had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot Nos. 273(P), 274(P), 275 and 282(P) under Mouza: Siulidanga in the name of the respondent no. 11 herein. Photocopy of the aforesaid letter dated 02.05.2022 is annexed hereto and marked as "Annexure R-4".
- f) It is pertinent to mention that before issuing and/or granting the aforesaid permission, an inspection was conducted by the office of the Circle Officer on 02.05.2022 in the said land in question and the following observations were found from the Check Slip:

1. The distance from the nearest village	200 Meters
--	------------



~~6~~

2. Mandir, Masjid and any other religious place	Not found
3. Distance from the National Highway	28 Kilometers
4. Distance from the State Highway	05 Kilometers
5. Distance from the District Road	300 Meters
6. Distance from the Railway Track	17 Kilometers
7. Distance from the Village Road	20 Meters
8. Distance from the Forest Area	Notified by the Forest Department
9. Distance from the Human Habitation	200 Meters
10. Distance from the Dam and/or Reservoir	500 Meters
11. Distance from the River	500 Meters
12. Distance from the Educational Institutions	05 Kilometers
13. Distance from the Hospitals	05 Kilometers
14. Distance from the	26 Kilometers

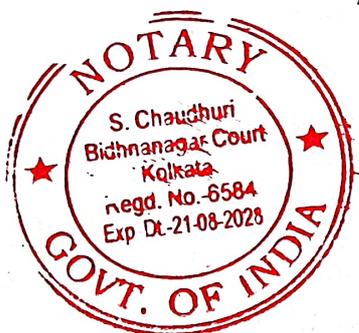


✕

Interstate Line of Control	
15. Distance from the Monuments and/or Archeological Establishments	Not found

Photocopy of the aforesaid Check Slip dated 02.05.2022 is annexed hereto and marked as "Annexure R-5".

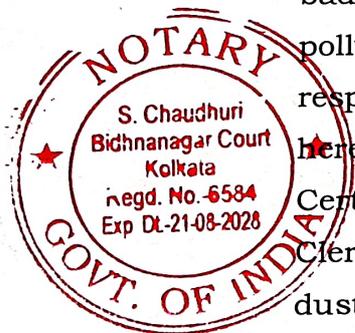
- g) The respondent no. 11 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 2029. The respondent no. 11 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- h) The Divisional Forest Officer, by way of a Letter No. 310 dated 10.02.2022, had submitted a report in connection with the distance of the unit of respondent no. 11 from notified forest, National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 11 is outside the notified forest boundary and the distance between the said unit and Reserved/Protected Forest is more than 250 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of Bio-Diversity area. Photocopy of the aforesaid report dated 10.02.2022 is annexed hereto and marked as "Annexure R-6".
- i) The respondent no. 11 herein had obtained the Certificate of Dealer Registration from the competent authority of the



~~X~~

Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 11 herein. Photocopies of the aforesaid Certificate of Dealer Registration and License are annexed hereto and collectively marked as "Annexure R-7".

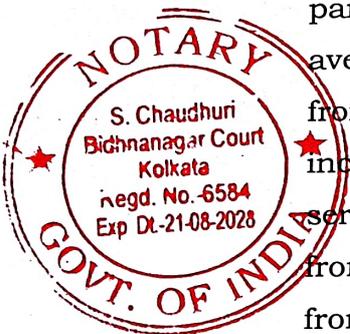
5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.
6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 11 herein or that the unit of the respondent no. 11 herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 11 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 11 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 11 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that the respondent no. 11 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate



✕

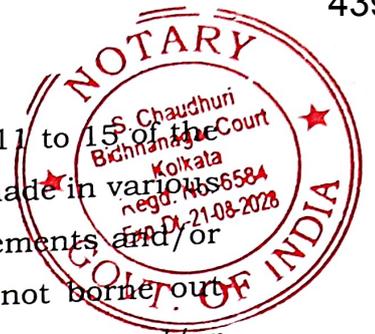
of "Consent to Operate as well as the Certificate of Environmental Clearance. Greenery has already been developed in terms of the Certificate of Environmental Clearance. All internal roads have already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 11 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated 02.05.2022, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station are annexed hereto and collectively marked as "Annexure R-8".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 11 is operating the Stone Mine and the said unit without contributing any kind of pollution in the locality and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.



~~10~~

8. With regard to the statements made in paragraph nos. 11 to 15 of the Court said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 11 herein. It is stated that there is no suppression on the part of the respondent no. 11 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced by the applicant before the Hon'ble Tribunal before submitting such false allegations.



9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.

That the statements contained in paragraph nos. 1 to 3 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 4 and 6 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

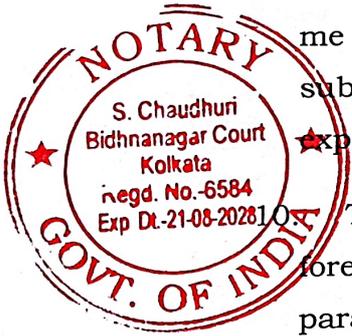
Spencer Thacker
Advocate.

31/05/2025

DEPONENT

[Signature]
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/06
Bidhannagar Court
Dist.-North 24 Pgs

25 NOV 2025



R-1

X



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-12624144/2022/157

Dated : 2022-03-28

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 12624144 / dated : 14/03/2022 of M/S NEW FOUR STAR STONE WORKS, MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:
 - (a) The content of Checklist, Ref No. 304, Regional Officer, Regional Office, Dumka, Dated 09.03.2022.
 - (b) The content of Distance Certificate issued by DFO, Pakur Forest Division vide Letter No 310 dated 10/02/2022 certifying that the distance of Project Location from RF/PF is 250m.
 - (c) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 2068 dated 28/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from the project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary..
 - (d) The content of two notarized land rent agreement bearing Sl. No. 733 dated 05/07/2021 for JB no. – 2, Plot nos. – 273/P, 274 over an area of 2 B 16 K 05 D, bearing Sl. No. 734 dated 05/07/2021 for JB no. – 6, Plot nos. – 282/P, 275 over an area of 1 B 08 K 04 D respectively in Mauza Siulidanga both valid for 4 years and 11 months.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA, P S -SIVLIDANGA, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Khata No.: 02, 06; Khesra No.: 273/P, 274, 275, 282/P;	1.40 Acres	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day	One year from the date of issue

(A) Specific Conditions:

R

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
7. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
8. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
9. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
10. That, the occupier shall install online certified PM 10 analyser with onsite display and will provide connectivity to JSPCB server.
11. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
12. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
13. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

18

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process fluc gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**

5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**

X

6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2022.03.28
15:06:26 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-
12624144/2022/157

Dated : 2022-03-28

Copy to : Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-Sivlidanga, P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2022.03.28
15:06:51 +05'30'

R-2

15



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21896580/2025/1135

Dated : 2025-05-19

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-23 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-12624144/2022/157 Dated : 2022-03-28, for the production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day, total investment- Rs - 169 Lakhs, At,, Khata No.- 02,06, Plot No.- 273/P, 274, 275, 282/P,, Area- 1.40 Acres, At Mauza- Sivlidanga, P S - Sivlidanga, District-Pakur of this is office.

(b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18368850/2024/396 Dated: 2024-03-13 production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day valid till 31/05/2025 of this is office.

(c) The content of Two Land Rent Agreement.: - (i) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Mangal Kisku to Abdul Gaffar Khan of J.B. No 06 Plot No.-282/P, 275 Area 01 Bigha 08 Katha 04 Dhur Mauza– SIULIDANGA, P S - HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(ii) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Sugaya Tudu to Abdul Gaffar Khan of J.B. No 02 Plot No.-273, 274 Area 02 Bigha 16 Katha 05 Dhur Mauza– SIULIDANGA, P S -HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(d) The content of Inspection Report (I/R) vide Ref No.564 on Dated 28.03.2025 of Regional Office, Dumka.

(f) The content of affidavit vide ref no 1415 dated 17.04.2025 stating that the procurement of raw material will be done from mines having valid CTO.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA , P S -HIRANPUR , District -PAKUR ; as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

X

Before Expansion	Khata No.: 02,06; Khesra No.:273/P, 274, 275, 282/P	1.40 Acres (As per CTE)	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day	31/05/2027
------------------	---	----------------------------------	-----------	--	------------

(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metalled internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered / enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee

~~A~~

and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

16. That, the occupier shall construct pucca boundary wall on the rest side within 2 months timeline and shall intimate Board regarding the same.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

18

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

19

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

2X

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by
Amrita Mishra
Date: 2025.05.19
13:55:34 +05'30'

Dated : 2025-05-19

Memo No. : JSPCB/HO/RNC/CTO-
21896580/2025/1135

Copy to: Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-
Sivlidanga, P.O. Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt
of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO,
Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra [Amrita Mishra]
Divisional Head, Dumka

R-3

21



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand. P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: msseiaa.jhk@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2020-21/2295/2021/

Ranchi. Date : 27/1/21

To: M/s New Four Star Stone Works,
Mr. Abdul Gaffar & Mr. Faruk Hossain,
Partners – Mr. Abdul Gaffar
Vill + P.O. - Narotampur, P.S. – Pakur,
Dist – Pakur, Jharkhand.

Sub: Environmental Clearance for the project “Siulidanga Stone Mine of M/s New Four Star Stone Works at Khata no. 06, Plot no. 276 to 281, 282 (P) & 287 at Mouza : Siulidanga, P.S. : Hiranpur, Dist. : Pakur, Jharkhand (1.72 Ha)” (Proposal No. SIA/JH/MIN/187605 /2020) – regarding.

Ref: Your application no. Nil dated 12.01.2021.

Sir.

It is in reference to “Siulidanga Stone Mine of M/s New Four Star Stone Works at Khata no. 06, Plot no. 276 to 281, 282 (P) & 287 at Mouza : Siulidanga, P.S. : Hiranpur, Dist. : Pakur, Jharkhand (1.72 Ha)” submitted by you for seeking prior Environmental Clearances (EC).

This is a new project which has been taken for appraisal on 20.01.2021.

This is a Stone Mining Project with an area of 1.72 Ha [Khata no. 06. Plot no. 276 to 281, 282 (P) & 287]. The Letter of Intent (LoI) has been issued by District Mining Office, Pakur, Jharkhand vide letter no. 1937 dated 01.11.2019. The nearest railway station is Tilbhita at a distance of 8.7 km and nearest airport is Malda airport at a distance of 52 km. Total water requirement is 6 KLD (Drinking & Domestic use = 0.7 KLD, Plantation = 2 KLD & Dust Suppression = 3.3 KLD). The indicated project cost is Rs 68.70 Lakh and a provision of Rs 10.60 Lakh has been indicated for Environment management.

Co-ordinates of the mine:

Latitude	Longitude
24°41'40.40"N	87°45'25.26"E
24°41'41.12"N	87°45'27.32"E
24°41'43.11"N	87°45'28.77"E
24°41'43.13"N	87°45'30.56"E
24°41'40.21"N	87°45'34.10"E
24°41'40.09"N	87°45'31.36"E
24°41'38.46"N	87°45'28.97"E
24°41'39.77"N	87°45'27.22"E

Ref

Kel 1

AM

~~X2~~

The details of mine capacity as per Approved Mining Plan are

Proved Mineable Reserve	:	2,46,618 cum
Probable Mineable Reserve	:	56,452 cum

Year-wise Production as per Approved Mining Plan Report for five years is as follows:

Year	Production of stone (cum)
1 st	30,012
2 nd	30,000
3 rd	30,051
4 th	30,015
5 th	30,022

The proposed production capacity is 30,051 cum per annum. Life of Mine is 10 years.

DFO, Wildlife Hazaribagh vide letter no. 2169, dated 10.10.2019 certified that the National Park, Bio-Diversity & Sanctuary is not within 10 km from project site and proposed project is not situated in any ESZ.

DFO, Pakur Division vide letter no. 1165, dated 28.09.2019 certified that the distance of reserved / protected forest is 250 m from proposed project site.

The CO, Hiranpur vide letter no. 508, dated 02.10.19 has mentioned the plot no. of the project is not recorded as "Jangle Jhari" in R.S Khatiyani & Register II.

DMO, Pakur vide memo no. 111, dated 17.01.2020 certified that altogether total mining in the area is less than 5 ha in the radius of 500 m.

This project site has mentioned in District Survey Report (DSR) of Pakur district.

During the appraisal the following are specific observation of committee:

- i. Undertaking affirming that:
 - a. Ground water will not be used during mining process.
 - b. That the District Survey Report of Pakur is prepared by the Competent Authority and abide to follow any directives issued by any court of law in this regard in future.
 - c. That the contiguous / cluster area report issued by the Department of Mines shall be undertaken if any changes is noticed shall be follow in future.
 - d. No mining activities will be carried out in the safety zone area.
 - e. OB dump will not be created in the safety zone area.
 - f. Rain water harvesting will be carried out.
- ii. Revised land use plan to be submitted.

In line with above mentioned queries, the Project Proponent has submitted the compliance as follows:

- i. Undertaking affirming that :
 - a. Ground water will not be used during mining process.

004

V.S. 2

004

- b. That the District Survey Report of Pakur is prepared by the Competent Authority and abide to follow any directives issued by any court of law in this regard in future.
- c. That the contiguous / cluster area report issued by the Department of Mines shall be undertaken if any changes is noticed shall be follow in future.
- d. No mining activities will be carried out in the safety zone area.
- e. OB dump will not be created in the safety zone area.
- f. Rain water harvesting will be carried out.

ii. Revised land use plan has been submitted.

The committee also recommends the following project specific conditions:

Bamboo gabion plantation work in the safety zone with the spacing of 3x3 m and along haul road on both side in two rows with the spacing of 3x3 m will be done. Maintenance i.e. h/w, mortality replacement and watering for the life of mine as per norms and schedule issued by PCCF. Development, Deptt. of Forest, Environment & Climate Change, Govt. of Jharkhand. Proper record will be maintained and it will be submitted with compliance report along with species name, no. of plants and survival status.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 19th, 20th & 21st January, 2021 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 27th January, 2021 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to "Siulidanga Stone Mine of M/s New Four Star Stone Works at Khata no. 06, Plot no. 276 to 281, 282 (P) & 287 at Mouza : Siulidanga, P.S. : Hiranpur, Dist. : Pakur, Jharkhand (1.72 Ha)" alongwith the following conditions -

A. Specific Conditions:

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018 and MoEF & CC O.M. dated : 12.12.2018.
 - a. Providing for EIA, EMP and therefore public consultation for all areas from 5 to 25 Ha falling under category B-2 at par with category B-1 by SEIAA/SEAC as well as for cluster situation wherever it is not provided.
 - b. Form-IM be made more comprehensive for areas of 0 to 5 Ha by dispensing with the requirement for public consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEIAA/DEAC.

2X

- c. If a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior Environmental Clearance.
 - d. EIA and /or EMP be prepared for the entire cluster in terms of recommendations 5 (supra) of the guidelines for the purpose of recommendations 6, 7 and 8 thereof.
 - e. Revise the procedure to also incorporate procedure with respect to annual rate of replenishment and time frame for replenishment after mining closure in an area.
 - f. The MoEF & CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined- out areas along with the Net present value of Ecological services forgone because of illegal or unscientific mining.
3. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
 4. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

B. Statutory Compliance:

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
3. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".
4. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
5. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
6. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
7. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence

02/4

Ved 4

PS

28

- prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
8. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
 9. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
 10. The Project Proponent shall follow the mitigation measures provided in MoEF&CC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
 11. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
 12. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
 13. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
 14. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www. Environment clearance.nic.in](http://www.Environmentclearance.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
 15. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
 16. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects; required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.
- PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions
17. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
 18. All statutory clearances shall be obtained before start of mining operations.

C. Air quality monitoring and preservation:

NA

KVJ 5

QPA

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters. relevant for mining operations. of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance: Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
3. Approved devices for dust suppression shall be installed.
4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office The criteria pollutant levels namely ; SPM ,RSPM,SO₂ ,NO_x (ambient levels) or critical sectoral parameters , indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

D. Water quality monitoring and preservation:

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers

27

for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

DAF

Kul 7

CPB

28

8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

E. Noise and vibration monitoring and prevention:

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

F. Mining Plan:

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste

2021

8

22

2A

- production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
 3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.
 4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
 5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
 6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
 7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
 8. Dispensary facilities for First Aid shall be provided at site.

G. Land reclamation:

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

D.A.T

K.S. 9

C.P.M

4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

H. Transportation:

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be

31

wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

3. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

I. Green Belt:

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.




11



3X

J. Public hearing and human health issues:

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age. (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented). (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement. (f) they should not have suffered loss of any body



 12



38

part. The record of the same should be submitted to the Regional Office. MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

K. Corporate Environment Responsibility (CER):

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.
4. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986.as amended subsequently .shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

L. Miscellaneous:

DA

13

DA

34

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.). Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.
11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.

077

Kul 14

024

16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
23. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
24. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon`ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.
25. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

15

36

Memo No.- EC/SEIAA/2020-21/2295/2021/ 156

Dated : 27/01/2021

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District - Pakur, Jharkhand.
3. Divisional Forest Officer, Pakur Forest Division, Pakur, Jharkhand.
4. Divisional Forest Officer, Wildlife Division, Hazaribagh, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003.
6. Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Bungalow No. A-2, Shyamli Colony, Ranchi - 834002.
7. District Mining Officer, Pakur, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Member Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.


 Member Secretary
 State Level Environment Impact
 Assessment Authority, Jharkhand

R-4

कार्यालय, अंचल अधिकारी, हिरणपुर।

37

पत्रांक 237/च०

प्रशक

अंचल अधिकारी,
हिरणपुर।

सेवा में

जिला खनन प्रदाधिकारी,
पाकुड़।

हिरणपुर, दिनांक 02/5/2022

विषय

हिरणपुर अंचल अंतर्गत नौजा-सिउलीडागा के प्लॉट नं०-273/पी०, 274/पी०, 282/पी०, 275 रकबा 140 एकड़ क्षेत्र पर पत्थर के नवीन डिलर्स लाइसेंस की स्वीकृति हेतु मेसर्स स्यु फोर स्टार स्टोन वर्क्स पार्ट०.1, मुस्ताफ शेख पिता-आबद शेख, ग्राम-नामोपाडा, पाकुड़ 2, फारुक हुसैन पिता-स्व० अरशद अली ग्राम+पी०-ऑफिसपाडा, पारदेवनापुर पी०-देवनापुर थाना-वैशंपतनगर, जिला-मालदा 3/ अब्दुल गफफार पिता-स्व० हाजी हासीमुदीन नरोत्तमपुर, पाकुड़ 4, पी० रफीकुल इस्लाम पिता-स्व० अब्दुल हमीद ग्राम-हाउसनगर, पी०-तीनपाकुड़िया, थाना-समसेरगज, जिला-गुरीदावादा द्वारा दाखिल आवेदन पत्र दिनांक 19.2.2022 के संबंध में प्रतिवेदन।

प्रसंग

भौवदीय पत्रांक-284/एम० दिनांक 23.02.2022

सहाय्य

उपरोक्त विषयक प्रासंगिक पत्र के आलोक में संबंधित राजस्व उपनिरीक्षक से जांच करायी गई। जांच प्रतिवेदन अंचल निरीक्षक के माध्यम से प्राप्त हुआ है। संबंधित राजस्व उपनिरीक्षक द्वारा पथल जांचोपरात एवं रयतों की सहमति के आधार पर पत्थर के नवीन डिलर्स लाइसेंस हेतु प्रस्तावित भूमि की विवरणी निम्न प्रकार है :-

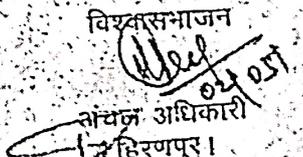
क्र०सं	नौजा का नाम एवं थाना नं०	खाला नं०	दाग नं०	खतियानी रकबा पी०-वा०-घर	प्रस्तावित रकबा पी०-वा०-घर	किरम	खतियानी रयत का नाम
1	सिउलीडागा-67	02	273/P	04-06-10	01-12-05	वाडी आउल	करीया हासदा
2	सिउलीडागा-67	02	274/P	01-04-04	01-00-19	धानी बाहरन	करीया हासदा
3	सिउलीडागा-67	06	275	00-15-15	00-15-15	धानी बाहरन	वर्यार मुन्
4	सिउलीडागा-67	06	282/P	01-17-10	00-12-09	धानी बाहरन	वर्यार मुन्
				08-03-19	01-01-08		

राजस्व उपनिरीक्षक द्वारा स्थानीय जांच के क्रम में खतियानी रयत के वारिसों द्वारा मुस्ताफ शेख पिता-आबद शेख ग्राम-नामोपाडा, पाकुड़ 2, फारुक हुसैन पिता-स्व० अरशद अली ग्राम+पी०-ऑफिसपाडा, पारदेवनापुर पी०-देवनापुर थाना-वैशंपतनगर, जिला-मालदा 3/ अब्दुल गफफार पिता-स्व० हाजी हासीमुदीन नरोत्तमपुर, पाकुड़ 4, पी० रफीकुल इस्लाम पिता-स्व० अब्दुल हमीद ग्राम-हाउसनगर, पी०-तीनपाकुड़िया, थाना-समसेरगज, जिला-गुरीदावादा को पत्थर के नवीन डिलर्स लाइसेंस हेतु सहमति दी गई है।

- प्रासंगिक पत्र में नापी गई विन्दुवार प्रतिवेदन निम्न प्रकार है :-
1. आवेदित भूमि का किरम क्या है, पंजी-11 के अनुसार रयतों
 2. अगर रयती है तो रयती की वशावली एवं आवेदनकर्ता को खेती रयती की सहमति कशर संचालक हेतु प्राप्त है या नहीं।
 3. आवेदित भूमि रयती है। रयती की वशावली एवं रयती की सहमति प्राप्त है।
 4. आवेदित भूमि पर स्टोन क्रशर की स्थापना/संचालन किया जा सकता है या नहीं। क्रशर संचालन किया जा सकता है।
 5. नौजा को उपभाग डिलर्स लाइसेंस के अतिरिक्त अन्य कार्य हेतु उपयुक्त है या नहीं।
 6. शोधित रयती का क्या प्रतिहस्ताक्षरित किया जाय, संबंधित रयती का क्या सलगन है।
 7. आवेदित भूमि अगर खास भूमि है तो वह मृणत/आशिक कितने के साथ बन्दोवस्ती तो नहीं है, अगर बन्दोवस्ती है तो सहमति नवाधिकारी द्वारा बन्दोवस्ती की समझौते की गई है या नहीं? साथ ही बन्दोवस्ती किस प्रकार हेतु किया गया था। अगर यह बन्दोवस्ती जमीन खनन के लिए पट्टे पर प्रदान किया जाता है तो बन्दोवस्ती के मूल उर्द या पर कोई प्रभाव तो नहीं पड़ेगा। आवेदित भूमि रयती है।
 8. सलगन बैंक रिक्लेम भर कर संचालन उपलब्ध करा दी गई है।
- अतः नौजा-सिउलीडागा के जमावदी नं०-02 एवं 06 अंतर्गत दाग नं०-273/पी०, 274/पी०, 275 एवं 282/पी० रकबा 134 एकड़ भूमि पर मेसर्स स्यु फोर स्टार स्टोन वर्क्स पार्ट०.1, मुस्ताफ शेख पिता-आबद शेख, ग्राम-नामोपाडा, पाकुड़ 2, फारुक हुसैन पिता-स्व० अरशद अली ग्राम+पी०-ऑफिसपाडा, पारदेवनापुर पी०-देवनापुर थाना-वैशंपतनगर, जिला-मालदा 3/ अब्दुल गफफार पिता-स्व० हाजी हासीमुदीन नरोत्तमपुर, पाकुड़ 4, पी० रफीकुल इस्लाम पिता-स्व० अब्दुल हमीद ग्राम-हाउसनगर पी०-तीनपाकुड़िया, थाना-समसेरगज, जिला-गुरीदावादा के नाम से नवीन डिलर्स लाइसेंस की स्वीकृति हेतु प्रतिवेदन आवेदन पत्र प्रारंभ हेतु भेजा जाता है।

अनुलग्नक-

1. राजस्व उपनिरीक्षक एवं अंचल निरीक्षक का जांच प्रतिवेदन मूल में।
2. चक स्लिप।
3. ट्रेस नक्शा दो प्रतियां में।
4. खतियानी रयत की वशावली की मूल प्रति
5. खतियानी रयत के वशाजो का सहमति पत्र मूल में।

विश्वसभाजन

 अंचल अधिकारी
 हिरणपुर।
 02/5/2022

R-5

28

आवेदक का नाम एवं पता :- शिव शंकर शर्मा नामोपाडा पाकुड़, पाकुड़ कारखाने हुसैन पिता
स्व. अरुण अली वेक-स्लीप (केशर) ऑफिस पाडा पारवनापुर पो
देवनापुर थाना वेणुवनगर जिला क्षेत्र अबुल गफफार पिता
शहीर मुहीन नरोत्तम पाकुड़ 4) मो अफीकुल इस्ताफ पिता स्व. अबुल
खान हाइस नगर पो नीमपाकुड़िया थाना समसेराज जिला पुरी डाल

क- आवेदित भूमि का विवरण :- मौजा :- सिद्धतीडांगा खाता सं० :- 02, 06

दाग सं० :- 273/P, 274/P, 275 रकवा :- आवेदित रकवा - 1.40 एकड़

ख- खतियान के अनुसार प्रविष्ट :- रैपती 282/P

प्रस्तावित रकवा - 1.34 एकड़

ग- जमाबन्दी की स्थिति :- रैपती

घ- यदि गैर मजरुआ खास भूमि हो तो वन क्षेत्र में पड़ता है या नहीं वन प्रमण्डल पदाधिकारी से समनुष्ट है या नहीं :- भूमि रैपती है।

ड- आवेदित भूमि सार्वजनिक भूमि है या नहीं :- नहीं

च- आवेदित भूमि का स्वामित्व सरकारी है या गैर सरकारी :- गैर सरकारी

3. आवेदित क्षेत्र का रकवा :- 1.40 एकड़ प्रस्तावित रकवा - 1.34 एकड़

4. आवेदित भूमि का वर्तमान स्वरूप :- पवारीती

5. आवेदित क्षेत्र से निकटतम आवादी वाले गांव की दूरी :- 200 मीटर

6. आवेदित क्षेत्र से अगल-बगल मंदिर-मस्जिद अथवा कोई धार्मिक स्थल है या नहीं यदि हो तो कितनी दूरी पर है :- नहीं

7. 1. राष्ट्रीय उच्च पथ से दूरी 28 Km 2. राज्य उच्च पथ से दूरी 5 Km 3. जिला नेटल रोड से दूरी 300 मीटर रेलवे लाईन से दूरी 17 Km

8. मुआवजा :- 20,000/- रु. प्रति वर्ष प्रति एकड़

9. आवेदित क्षेत्र से निकटतम ग्रामीण सड़क की दूरी :- 20 मीटर

10. आवेदित क्षेत्र से वन क्षेत्र की दूरी :- वन विभाग से संबंधित है

11. आवेदित क्षेत्र से मानव बसाहट (Habitation) की दूरी क्या है? 200 मीटर

12. आवेदित क्षेत्र से जलीय निकाय (Dam/Reservoir) की दूरी क्या है? 500 मीटर

13. आवेदित क्षेत्र से नदी (River) की दूरी क्या है? 500 मीटर

14. आवेदित क्षेत्र से शैक्षणिक संस्थान (Educational Institute) की दूरी क्या है? 5 Km

15. आवेदित क्षेत्र से चिकित्सालय (Hospital) की दूरी क्या है? 5 Km

16. आवेदित क्षेत्र से अंतर्राज्यीय (Interstate) सीमा की दूरी क्या है? 26 Km

17. आवेदित क्षेत्र से राष्ट्रीय धरोहर/पुरातत्विय (Monuments/Archaeological) महत्व के क्या है? नहीं

18. क्या आवेदित भूमि कोटी सर्वे खतियान यक्षा सजिस्टर II में जाल-झाड़ी के रूप में दर्ज है? हाँ है

02.05.22
अंचल अमीन

9/2/5
हल्का कर्मचारी

02/05/2022
अंचल निरीक्षक

02/05/2022
अंचलाधिकारी

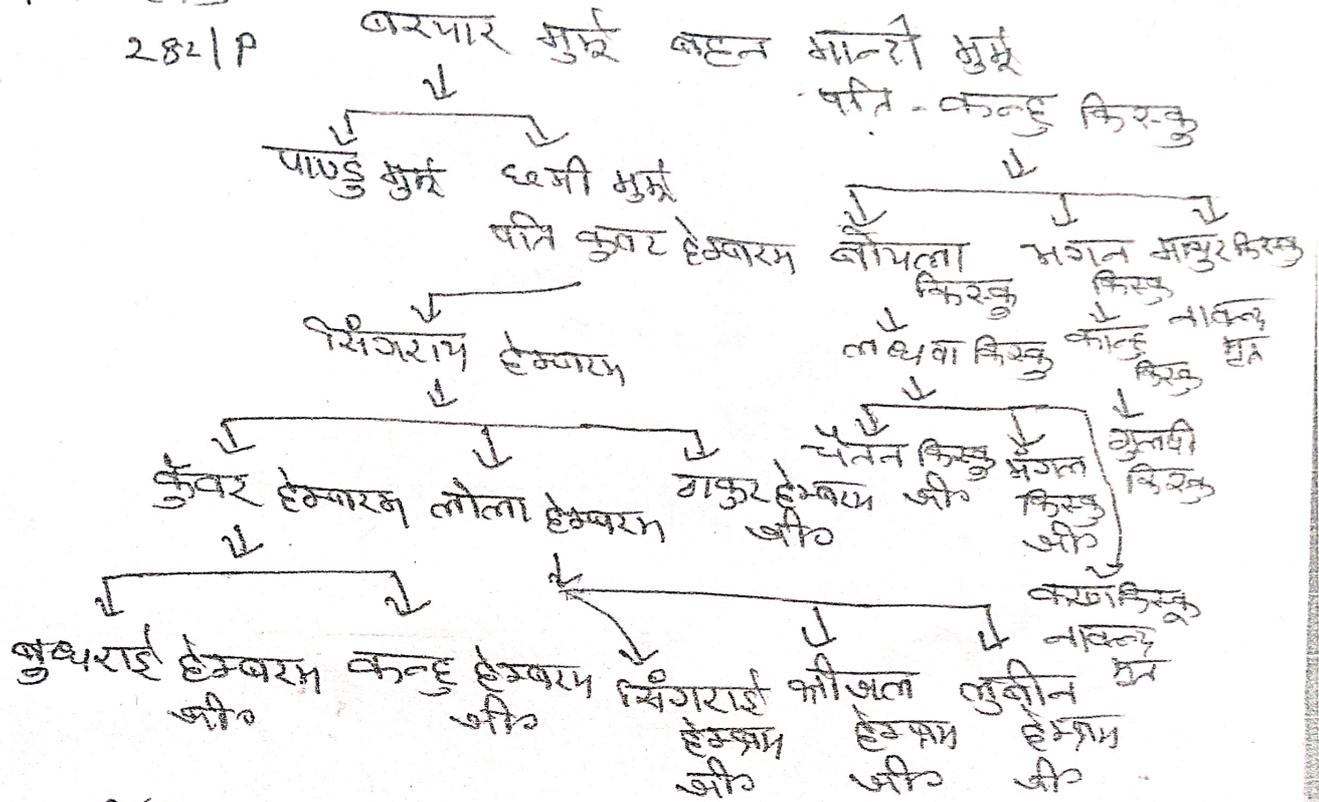
गाँव - सिउलीडांगा

३१

अ.नं. - 06

दाग सं. - 275

282/P



30-4-22
PST

ग्राम प्रधान
सिउलीडांगा
द्विरणपुर, पाकड

ज ल न ट्टु

1) [Fingerprint] पराम/कहासुई

2) [Fingerprint] आंगन तट्टु

3) [Fingerprint] धी लू लट्टु

4) [Fingerprint] अंगुली निशान श्रीजय हेम्बरम

1) [Fingerprint] अंगुली निशान बुधराई हेम्बरम

2) [Fingerprint] अंगुली निशान सिंगराई हेम्बरम

3) [Fingerprint] अंगुली निशान गकुर हेम्बरम

4) [Fingerprint] अंगुली निशान मंगल किरकु

~~30~~ 40

सौजा - सिउलीडांगा

ज०न० - 2

दोम स० - 273, 274

करीया हासदा (RT)

↓

दुनु वाली हासदा

↓

स्व० क्रीमत हासदा

↓

वाली हासदा

30-A-22
R.S.F

गवाह का हस्ताक्षर

वैशाखी का हस्ताक्षर

ग्राम प्रधान
सिउलीडांगा
दिरणपुर, पंचड

पतन दुनु

वाली हासदा

अंगुस निशाण

पुरानीक हासदा

जोरेल दुनु
हासदा

अंगुस निशाण
श्रीजम हे वुम

पत्थर के नवीन डिपार्स लाईसेंस की स्वीकृति हेतु रैपती की सहमति

हम सभी मौजा - सिउलीडांगा
 पाना सं०-67 के अमावती नं०- 2,6 के रैपतियानी
 रैपत के वारिसान हैं। हमलोग उपरोक्त अमावती
 अन्तर्गत हाग सं०- 273/P, 274/P, 275, 282/P
 रकबा - रकड भूमि पर जैस्ये त्तु फौर श्यर
 स्टेन करी परे 01) मुस्ताक शेरव पिता- आवेद
 शेरव ग्राम- नामोपाडा पाकुड, पाकुड 2) फारुक
 हुसैन पिता - स्व० अरशाद अली ग्राम- पो०-ओफिसपाडा
 पारहवनापुर पो० - देवनापुर पाना - बंठनवनगर जिला
 मालदा 3) अबदुल गफफार पिता - स्व० हाजी
 हासी मुहीन नरौनमपुर पाकुड 4) मो० शफी कुर्रन
 इस्लाम पिता - स्व० अबदुल हजीद ग्राम- हाउसनगर
 पो० - तीनपाकुडिया पाना - समसेरगंज जिला -
 भुरीहालाद को पत्थर के नवीन डिपार्स लाईसेंस
 की स्वीकृति हेतु सहमति दिया है इकर अगिन पर
 नवीन डिपार्स लाईसेंस होने पर हमलोगों को कोई
 आपत्ति नहीं है। हम सभी रैपती को इनके द्वारा
 मुअवज्ज शरिश दिया जाये।

गवाह का हस्ताक्षर

ग्राम प्रधान
सिउलीडांगा
हेरणपुर, पाकुड

Handwritten signature

वैरजरी का हस्ताक्षर

① वा/वा
 ②
 ③

अंगुली निशा
 मुजम
 अंगुली निशा
 बमराइ हथके

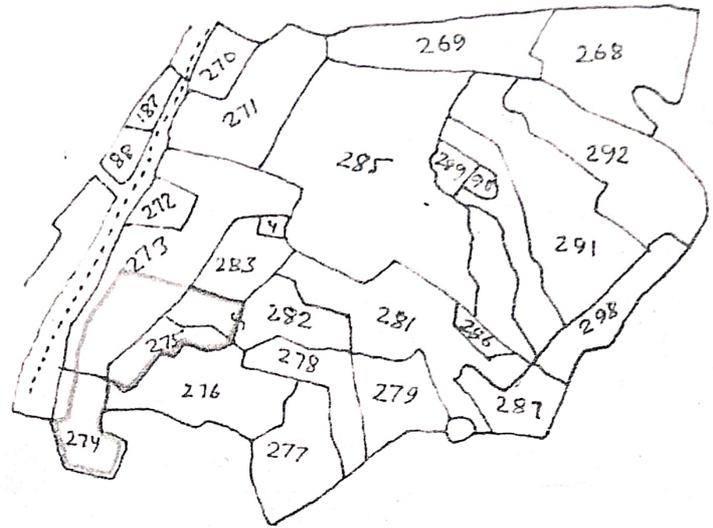
MOUZA SIVLIDANBA NO-67.

P. S. HIRANPUR

DIST PAKUR

Scale 16" = 1 Mile

AREA SHOW IN RED



ओर स्टार स्टोन वर्क्स,
 कु सेख पिता आवेद सेख,
 पाड़ा, पाकुड़ ।
 जैन, पिता अरशद अली,
 आफिल पाड़ा, पाददेवनापुर
 नामा- वेणवपुर
 पोस्ट दिगार ।

J.B. NO	PLOT NO	स्वतंत्रता रकना	प्रस्तावित रकना
02	273 / P	04-06-10	01-12-05
02	274 / P	01-04-04	01-00-19
06	275	06-15-15	00-15-15
06	282 / P	01-17-10	00-12-09
Total —		08-03-19	04-01-08

Area — 04-01-08

08. — 01.34 Acre

9/2-5/2-2
 शिब अनिरक्षक
 दिगपुर

अंचल निरीक्षक
 दिगपुर

अंचल अधिकारी
 दिगपुर

उत्तर प्रदेश सरकार का स्वाकृत डू इल नक्शा।

OUZA SIVLIDANHA NO - 67.

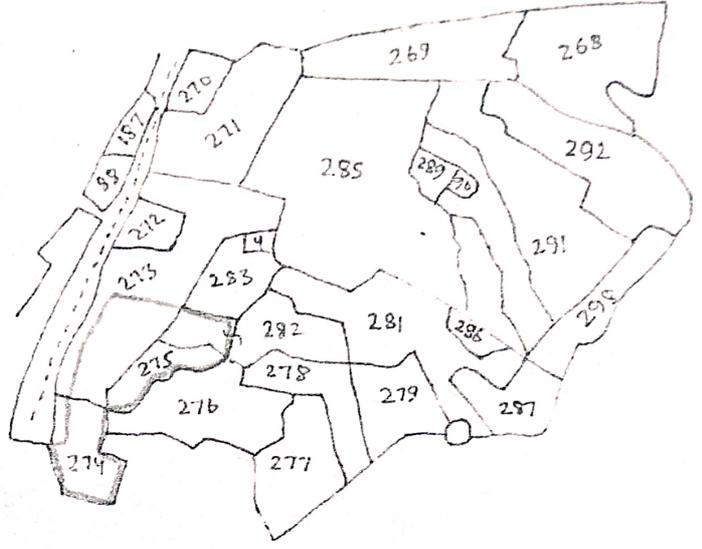
~~308~~ 488

P. S. HIRANPUR

DIST PAKUR

Scale 16" = 1 mile

AREA SHDW IN RED 



स्वाकृत स्टोन वर्क्स,
 सेख, पिता- भावेद सेख,
 1, पाकुड़ 1.
 पिता- सजिंद्राद अली,
 कस पाड़ा, पारदेवनापुर,
 नामा- वेणव नगर,
 खोल दिहार 1.

J.B. No	PLOT NO	स्वामिनी रकवा	प्रस्तावित रकवा
02	273 / P	04-06-10	01-12-05
02	274 / P	01-04-04	01-00-19
06	275	00-15-15	00-15-15
06	282 / P	01-17-10	00-12-09
Total		08-03-19	04-01-08

Area — 04-01-08

or, — 01.34 Acre

9/2-5-22

रा० उपनिरीक्षक
 देहवापुर

अंचल निरीक्षक
 देहवापुर

अंचल अधिकारी
 देहवापुर

R-6
Annexure-I- Report Format

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: MD MOSTAK SHEIKH AND FARUK HUSSAIN AND ABDUL GAFFAR AND MD RAFIKUL ISLAM

Organization Name: NEW FOUR STAR STONE WORKS PARTNER MD MOSTAK SHEIKH AND FARUK HUSSAIN AND ABDUL GAFFAR AND MD RAFIKUL ISLAM

Email ID: kriticomputer@yahoo.com

ACK No.-SWSFST21012022cff0e

Contact: 9905566994

Location of Proposed Land: SIVLIDANGA

Latitude of Battery Point:- 24.69444444 N

District: PAKUR

Longitude of Battery Point:- 87.75750000 E

Name of the Circle: HIRANPUR

Location of Battery Point: SIVLIDANGA

Thana No: 67

Thana Name: HIRANPUR

Khata No: 02, 06

Plot/Khesra No: 273P, 274, 275, 282P

S.L.	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250m ?	Yes	Yes
2	Whether Project Location come under No Mining Zone ?	No	No
3	Is there any National Park situated within a radius of 10 km from the battery point?	No	No
4	Is there any Wild Life Sanctuary situated within a radius of 10 km from the battery point?	No	No
5	Is the proposed project situated in any Eco Sensitive Zone?	No	No
6	Is there any notified Bio-Diversity area within a radius of 10 km from the battery point?	No	No

Note: (1) This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant. Further it is stated that the distance from the forest Land is based on the report of Range Officer, Hiranpur (Letter No-23/Dated-01-02-2022) and also available maps and current working plan in Division office.

(2) If the status land as per revenue records is Jungal Jhari, then as per Honb'le Supreme Court's Judgment passed in WP. 202/1995, it will attract provisions of Forest Conservation Act 1980 to carry out non-forestry activities. If in future the legal status of adjoining land is changed from non-forest land to forest land by a government order/ notification, fresh certificate will have to be obtained.

(3) Currently Large Number of Crusher are already operating in different parts of the District and thereby causing large scale air and water pollution there should be an upper limit for the number of quarrying and so crusher units to be permitted in the district. Because of the operation of large scale Stone quarrying and crushing operation causing a great hindrance in the movement of wild animals in General and Elephants in particular and that may led to increase in Man-Animal conflict.

Division- PAKUR FOREST DIVISION

Letter No. 212

Date of Issue 10-02-2022

Signature [Signature]

Divisional Forest Officer

Divisional Forest Officer
PAKUR

[Signature]
10/02/2022

8/19/25, 9:42 AM

Department of Mines & Geology, Government of Jharkhand

Certificate of Dealer Registration

R-7

FORM 'B'**[Rule-4]**

48

Mineral Dealer Regn. No. J062321408

Year: 2022

1. Name of Dealer (in full) : MS NEW FOUR STAR STONE WORKS
2. Full Address(with Residential proof) : KHATA NO.-02, 06 KHEGRA NO.-273P, 274,275, 282P, MAUZA -SIULIDANGA, PS- HIRANPUR, PAKUR, JHARKHAND
3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : MS NEW FOUR STAR STONE WORKS

4. Profession of the dealer : BUSINESS

5. Specific place or places of business (Processing / storing / Selling / Trading)

Sl#.	Application No	Reference No	Location
1	NDA/214082205/1	NDA22610/2022	KHATA NO. 02 06 KHEGRA NO. 273P 274 275 282P MAUZA SIULIDANGA PS HIRANPUR PAKUR JHARKHAND

6. Specific purpose for which Registration is granted

SL#.	APPLICATION NO	REFERENCE NO	LOCATION	Specific Purpose
1	NDA/214082205/1	NDA22610/2022	KHATA NO. 02 06 KHEGRA NO. 273P 274 275 282P MAUZA SIULIDANGA PS HIRANPUR PAKUR JHARKHAND	PROCESSING

7. Name of mineral/ore covered under the license

Sl#.	Application No	Reference No	Mineral
1	NDA/214082205/1	NDA22610/2022	STONE, STONE (CHIPS), STONE DUST

8. Name and Address of persons/firms from whom the mineral/ore will be purchased/procured

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/214082205/1	NDA22610/2022	STONE	VALID AND LEGAL SOURCES
2	NDA/214082205/1	NDA22610/2022	STONE (CHIPS)	VALID AND LEGAL SOURCES
3	NDA/214082205/1	NDA22610/2022	STONE DUST	VALID AND LEGAL SOURCES

9. If it is a case of re-registration/re-activation enter the number and date of grant of the original registration

NA

10. No. and date of application for this Registration : NDA/214082205/1 - 02 May 2022

11. Condition imposed by Licensing authority

- The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- The Dealer shall have to procure minerals from valid and legal sources.
- The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.

18/06/2022

Date of grant

As it is a system generated document no need of signature

~~30~~
2/1/20

Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
(Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the factories Act, 1948

Application ID - FCA23060800024

Licence No - FCA2335305047801

1. Name of the Factory: **M/S NEW FOUR STAR STONE WORKS**
2. Licence valid up to : **31st December 2027**
3. Full Address of Factory :

Address: SIULIDANGA, PLOT NO. 273P, 274, 275, 282P KHATA NO. 02, 06, PS- HIRANPUR, PAKUR	Landmark:
Post Office: SIULIDANGA	Police Station: HIRANPUR
Block: HIRANPUR	District: PAKUR
State: JHARKHAND	PIN Code: 816107
4. Name of Occupier: **FARUK HOSSAIN**
- 4a. Type of organising body: **PARTNERSHIP FIRM**
5. Maximum number of persons to be employed on any day: **14** Fee Details: ₹ 35000 only /-
6. Total installed capacity (Not Exceeding) -
 - (a.) In Horse Power [Other than (b)] : **170 H.P.**
 - (b.) In case of Electricity generating,
Generating and Transforming Station: - **D.G.SET: 300 K.W. Transformer: 315 K.W.**

INSPECTOR OF FACTORIES

SAHEBGANJ

- Note:**
1. This licence will expire on **31st December, 2027.**
 2. Nature of Manufacturing process of this Licence is : **STONE CHIPS(THE BOULDERS WILL BE BROKEN INTO CHELLY AND SMALL SIZE WHICH WILL BE FED INTO THE CRUSHER. AFTER CRUSHING THE STONE CHIPS WILL BE PRODUCED IN MANY SIZES. IT WILL BE SCREENED AND STONE DUST WILL ALSO ARISE FROM THE CRUSHER. IT IS PROPOSED TO BUILT A SHED TO COVER THE SCREENING SECTION.DUST WILL BE SEPARATED IN OTHER PLACES WHICH WILL BE ALSO SOLD FOR FILLING OF THE LOW LYING AREA AND SMOOTH THE SURFACE OF THE NEWLY CONSTRUCTED ROAD.)**
 3. This is a computer generated certificate, does not require any seal.
 4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.

R-8

R-8



GPS Map Cam

सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.694706° Long 87.75686°

18/08/2025 04:39 PM GMT +05:30



oogle

~~308~~ 48

GPS Map Ca

सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.694568° Long 87.757187°

18/08/2025 04:40 PM GMT +05:30



oogle

७७ ५७



GPS Map Cam



Google

सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.694489° Long 87.756982°

18/08/2025 04:40 PM GMT +05:30

48 50



GPS Map Cam



सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.694533° Long 87.757172°

18/08/2025 04:40 PM GMT +05:30

oogle

42 5X



GPS Map Cam



सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.69496° Long 87.756976°

18/08/2025 04:38 PM GMT +05:30

13 52



GPS Map Cam



सिउलिदंगा, झारखंड, भारत

Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत

Lat 24.694531° Long 87.75685°

18/08/2025 04:40 PM GMT +05:30

583



GPS Map Ca



सिउलिदंगा, झारखंड, भारत
Mqw5+f52, सिउलिदंगा, झारखंड 816104, भारत
Lat 24.694692° Long 87.757429°
18/08/2025 04:41 PM GMT +05:30